

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To

The Principal District & Sessions Judge,
*Anantnag/ Bandipora /Baramulla/Bhaderwah(Doda)/
Budgam/ Ganderbal/Jammu/Kathua/Kargil/Kishtwar/
Kulgam/Kupwara/Leh/Poonch/Pulwama/Rajouri/
Ramban/Reasi/Samba/Shopian/Srinagar and Udhampur.*

No.: 9308-31 /Sts.

Dated: 18-08-2015

Sub:- Furnishing of information of pendency of Cases related to Cheque Bounce Cases under the Negotiable Instruments act, 1881, land / Immovable Property disputes and Crime Against Women (Rape).

Sir,

You are directed to furnish the below mentioned information / data regarding the subject cited above on prescribed performa's.

Proforma - I

Number of Cases relating to Cheque Bounce under the Negotiable Instruments act, 1881 pending in District as on 30-06-2015.

Cases pending for less than 5 Years	Cases pending for 5 Years & above but less than 10 years.	Cases pending for 10 Years & above.	Total pendency of Cheque Bounce Cases as on 30-06-2015.

Proforma - II

Number of Land / Immovable Property disputes cases pending in District as on 30-06-2015.

Cases pending for less than 5 Years	Cases pending for 5 Years & above but less than 10 years.	Cases pending for 10 Years & above.	Total pendency of Land Disputes Cases as on 30-06-2015.

Proforma - III

Number of cases relating to Crime Against Women (Rape) pending in District as on 30-06-2015.


Cases pending for less than 5 Years	Cases pending for 5 Years & above but less than 10 years.	Cases pending for 10 Years & above.	Total pendency of Crime Against Women (Rape) Cases as on 30-06-2015.

As the information is urgently required for its onwards transmission to the Ministry of Law and Justice, Government of India New Delhi.

Therefore, you are directed to furnish the requisite consolidated information of your District within **Three days** positively to this Registry through return Tele-Fax No. **0194-2506639**.

Matter may be treated as **Most Urgent**.

Yours faithfully,


(Kaneez Fatima)
Registrar General

No: 9332 / Sts.

Dated: 18-08-2015

Copy to:

Incharge NIC for uploading on the High Court Website.